

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.25 of 2013 and IA No. 41 of 2013

Dated: 16th July, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Gujarat State Petronet Ltd. Appellant (s)
Versus
Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran, Adv.
Mr. Piyush Joshi, Adv.,
Ms. Sumiti Yadava, Adv.
Ms. Nimisha S. Dutta, Adv.
Mr. Aspi Kapadia, Adv.

Counsel for the Respondent(s): Mr. Saurav Aggrwal, Adv.,

ORDER

The learned counsel for the appellant has argued in respect of three issues. So, for making submission in respect of other issues, post the matter for hearing on 8th August, 2013. In the meantime, the learned counsel for the appellant is directed to file his respective Written Submissions after serving copy on the other side with regard to issues which he presses in this appeal.

Post the matter for further hearing on 08.08.2013 at 2.30.p.m.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson